

रिकॉर्ड क्लियर है। हम आपदा के काम में और सरकार के संसाधनों के वितरण में कोई पक्षपात नहीं करते। संवैधानिक व्यवस्था से ही काम होता है। किसी को शंका रखने की जरूरत नहीं है।

महोदय, आज मैं जो बिल लेकर आया हूँ, इसमें technical capability बढ़ाने का प्रावधान है ही, लेकिन हमने human capacity पर ध्यान रखा है। गवर्नमेंट के efforts के साथ community efforts बढ़ाने का भी प्रावधान किया है। आपदा रोधी निर्माण के साथ प्रकृति के संरक्षण की भी चिंता है। अतः मेरी सभी दल के सदस्यों से विनती है कि यह एक ऐसा बिल है, जिसको सर्वानुमति से पारित करना चाहिए। देश और दुनिया में इसका संदेश देना चाहिए। आपसी सहयोग की अपेक्षा है। आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Before I put the question, Messages from Lok Sabha, Secretary-General.

MESSAGES FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 25th of March, 2025:

(i) Passed the Finance Bill, 2025.

The Speaker has certified that the Bill is a Money Bill within the meaning of Article 110 of the Constitution.

I lay a copy of the said Bill on the Table; and

(ii) Adopted the following Motion: That this House do extend the time for the presentation of the Report of the Joint Committee on the Constitution (One Hundred and Twenty-ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024 up to the first day of the last week of Monsoon Session, 2025.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

The Disaster Management (Amendment) Bill, 2024 — Contd.

MR. DEPUTY CHAIRMAN: The question is:

“That the Bill to amend the Disaster Management Act, 2005, as passed by Lok Sabha, be taken into consideration.”

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are three Amendments (Nos. 1 to 3) by Shri A.A. Rahim. Are you moving the Amendments?

SHRI A.A. RAHIM (Kerala): Sir, I move:

No.1. That at page 2, line 13, *after* the words, “the Central Government”, the words, “in consultation with the State Governments.”, be *inserted*.

No.2. That at page 2, *after* line 17, the following be *inserted*, namely,—

“(aa) after sub-clause (viii), the following sub-clauses shall be inserted, namely, —

(ix) adaptation;

(x) relocation;”

No.3. That at page 2, *after* line 28, the following be *inserted*, namely, —
“(iv) nature-based solutions.”

The question was put and the motion was negatived.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there is one Amendment (No. 8) by Dr. John Brittas. Are you moving the Amendment?

DR. JOHN BRITTAS (Kerala): Sir, I move:

No.8. That at page 4, *after* line 20, the following be *inserted*, namely:—

“(3B) No less than half of the members of the National Authority shall be nominated by the Chairperson from among a panel of nominees proposed by the States, with each State having the right to propose one individual to be included in the panel.”.

The question was put and the motion was negatived.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 5, there are three Amendments (Nos. 4 to 6) by Shri A.A. Rahim. Are you moving the Amendments?

SHRI A.A. RAHIM (Kerala): Sir, I move:

No.4. That at page 5, line 4, *for* the words, “and reconstruction”, the words, “reconstruction and rehabilitation”, be *substituted*.

No.5. That at page 5, line 37, *for* the words, “and orphans”, the words, “orphans, children and senior citizens”, be *substituted*.

No.6. That at page 5, *after* line 42, the following be *inserted*, namely, —
“(x) recommend guidelines for social, psychological and emotional support for the affected peoples.”.

The question was put and the motion was negatived.

Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 6, there are four Amendments. Amendments (Nos. 13 and 14) by Shri Amit Shah and Amendments (Nos. 9 and 10) by Dr. John Brittas. Shri Amit Shah, are you moving the Amendments?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : महोदय, मैं संशोधन प्रस्तुत करता हूँ :

No.13. That at page 5, line 47, *for* the figure, “2024”, the figure, “2025” be *substituted*.

No.14. That at page 6, line 13, *for* the figure, “2024”, the figure, “2025” be *substituted*.

MR. DEPUTY CHAIRMAN: Dr. John Brittas, are you moving the Amendments?

DR. JOHN BRITTAS (Kerala): Sir, I move:

No. 9. That at page 6, line 3, *after* the words, “as may be notified by the Central Government”, the words, “, with no less than half of its members from among a panel of nominees proposed by the States, with each State having the right to propose one individual to be included in the panel.”, be *inserted*.

No.10. That at page 6, *after* line 21, the following proviso be *inserted*, namely, —

“Provided that the Committee shall co-opt the Minister in-charge of the Ministry or Department of the relevant State Government having administrative control over the disaster management as a Member for any meeting, when the meeting pertains to a disaster management issue relating to that State.”.

MR. DEPUTY CHAIRMAN: Amendments moved. I shall first put the Amendments moved by Shri Amit Shah to vote. The question is:

No.13. That at page 5, line 47, *for* the figure, “2024”, the figure, “2025” be *substituted*.

No.14. That at page 6, line 13, *for* the figure, “2024”, the figure, “2025” be *substituted*.

The motion was adopted.

MR. DEPUTY CHAIRMAN: I shall now put the Amendments moved by Dr. John Brittas to vote.

The question was put and the motion was negatived.

Clause 6, as amended, was added to the Bill.

Clauses 7 to 22 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 23, there is one Amendment (No. 7) by Shri A.A. Rahim. Are you moving the Amendment?

SHRI A.A. RAHIM (Kerala): Sir, I move:

No.7. That at page 10, *after* line 46, the following be *inserted*, namely, —

“(5A) “The Urban Plan approved by the State Authority shall be integrated into the District Plan.”.

The question was put and the motion was negatived.

Clause 23 was added to the Bill.

Clauses 24 to 50 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 51, there are two Amendments (Nos. 15 and 16) by Shri Amit Shah. Are you moving the Amendments?

श्री अमित शाह : महोदय, मैं संशोधन प्रस्तुत करता हूँ :

No.15. That at page 14, line 21, *for* the figure, “2024”, the figure, “2025” be *substituted*.

No.16. That at page 14, line 27, *for* the figure, “2024”, the figure, “2025” be *substituted*.

The question was put and the motion was adopted.

Clause 51, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 1, there is one Amendment (No. 12) by Shri Amit Shah. Are you moving the Amendment?

श्री अमित शाह : महोदय, मैं संशोधन प्रस्तुत करता हूँ :

No.12. That at page 1, line 4, *for* the figure, “2024”, the figure, “2025” be *substituted*.

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In the Enacting Formula, there is one Amendment (No. 11) by Shri Amit Shah. Are you moving the Amendment?

श्री अमित शाह : महोदय, मैं संशोधन प्रस्तुत करता हूँ :

No.11. That at page 1, line 1, *for* the words, “Seventy-fifth”, the words, “Seventy-sixth” be *substituted*.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Amit Shah to move that the Bill, as amended, be passed.

श्री अमित शाह : महोदय, मैं प्रस्ताव करता हूँ:

“कि विधेयक को यथासंशोधित, पारित किया जाए।”

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Hon. Members, the House stands adjourned to meet at 11.00 a.m. on Wednesday, the 26th March, 2025.

The House then adjourned at thirty-eight minutes past six of the clock till eleven of the clock on Wednesday, the 26th March, 2025.